



GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No:LOK/INQ/14-A/61/2012/ARE-7

Multi Storied Buildings,
Dr.B.R.Ambedkar Veedhi,
Bengaluru-560 001,
Date: 23/11/2018.

RECOMMENDATION

Sub:- Departmental inquiry against Sri C. Lasuma Nayak, Junior Town Planner, Office of the Assistant Director of Town and Country Planning, Haveri, working on deputation in the Urban Development Authority Office, Haveri (presently working in Mysuru Urban Development Authority, Mysuru) – Reg.

- Ref:- 1) Government Order No.ನಲಇ 189 ನಯೋಜೆ 2007 Bengaluru dated 20/01/2012.
- 2) Nomination order No.LOK/INQ/14-A/61/2012 Bengaluru dated 31/01/2012 of Upalokayukta-1, State of Karnataka, Bengaluru.
- 3) Inquiry Report dated 20/11/2018 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 20/01/2012, initiated the disciplinary proceedings against Sri C. Lasuma Nayak, Junior Town Planner, Office of the Assistant Director of Town and Country Planning, Haveri, working on deputation in the Urban Development Authority Office, Haveri (presently working in Mysore Urban Development Authority, Mysore) (hereinafter referred to as Delinquent Government Official for short as **DGO**) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/61/2012 dated 31/01/2012 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry

against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently by Order No.LOK/INQ/14A/2014 dated 14/3/2014, Additional Registrar of Enquiries-8 was re-nominated as Inquiry Officer to conduct Departmental inquiry against DGO. Again by order No. UPLOK-1/DE/2016 dated 3/8/2016, Additional Registrar of Enquiries-7 was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGO.

3. The DGO Sri C. Lasuma Nayak, Junior Town Planner, Office of the Assistant Director of Town and Country Planning, Haveri, working on deputation in the Urban Development Authority Office, Haveri was tried for the following charge:-

“That you, Sri C. Lasuma Nayak (herein after referred to as Delinquent Government Official, in short DGO), while working as the Junior Town Planner, O/o the Asst. Director of Town and Country Planning, Haveri working on deputation in the Urban Development Authority Office, Haveri demanded and accepted a bribe of Rs.1500/- on 10/12/2007 from complainant Sri. Basavanappa Thirakappa Kemmannakeri R/o Daneshwarinagar at Haveri for sending a report on the application of the complainant seeking permission to construct 1st floor over his residential house already constructed in flat No.3317C/27 of Daneshwarinagar at Haveri, that is for doing an official act, and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966”.

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held

that, the Disciplinary Authority has proved the above charge against DGO Sri C.Lasuma Nayak, Junior Town Planner, Office of the Assistant Director of Town and Country Planning, Haveri, working on deputation in the Urban Development Authority Office, Haveri.


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/08/2029.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri C. Lasuma Nayak, it is hereby recommended to the Government for imposing penalty of compulsory retirement from service on DGO Sri C. Lasuma Nayak, Junior Town Planner, Office of the Assistant Director of Town and Country Planning, Haveri, working on deputation in the Urban Development Authority Office, Haveri (presently working in Mysuru Urban Development Authority, Mysuru).

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 23/11
Upalokayukta-1,
State of Karnataka,
Bengaluru

